## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3524 ANSWERED ON:01.12.2010 ENVIRONMENT PROTECTION BY CORPORATES Ghubaya Shri Sher Singh

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether there is any proposal before the Government to make Corporate more responsive towards environment protection;
- (b) if so, the details of such proposals; and
- (c) the steps taken/proposed to be taken by the Government to make Corporate bodies adopt environmental audit and management system which helps in achieving the goal of sustainable development?

## **Answer**

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a)to (c). The Ministry of Environment and Forests, in association with the Central Pollution Control Board, has formulated a Charter on Corporate Responsibility for Environment Protection (CREP) covering 17 categories of highly polluting industries. Industrial sector specific action points for each category were identified and listed for implementation after consulting various stakeholders. A few examples of these action points are augmentation of air pollution control devices in cement sector, more stringent emission norms for cement plants located in urban areas or critically polluted areas and installation of low NOX burner in new petroleum oil refineries. Task forces have been constituted to oversee the implementation of these action points.

The system of furnishing of Annual Environment Statements by the consented authorised Units is in place as per rules framed under Environment (Protection) Act, 1986. The provision is implemented by the concerned State Pollution Control Board/Pollution Control Committee.